

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 02nd day of January, 2003.

Original Application No. 88 of 1995.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.
Hon'ble Maj. Gen. K.K. Srivastava, Member- A.

Anand Swaroop Tripathi a/a 48 years S/o Sri Mohan Lal Tripathi
R/o 127/635, Vinoba Nagar, Kanpur. Presently posted
as Senior Booking Clerk, Railway Station (N.R. Rly.),
Farrukhabad. Residing in Q.No. T5/Q N.E Railway Colony,
Farrukhabad (U.P.)

.....Applicant

Counsel for the applicant :- Sri S. Singh (absent)

V E R S U S

1. Union of India through the General Manager,
N.E. Rly., Gorakhpur, U.P.
2. The Assistant General Manager- I, Izzatnagar,
Bareilly U.P.
3. The Senior Divisional Commercial Manager, N.E. Rly.,
Izzatnagar, Bareilly.
4. Sri R.P. Sharma, Senior Commercial Inspector, N.E. Rly.,
Station Farrukhabad, U.P.

.....Respondents

Counsel for the respondents :- Sri J.N. Sharma

O R D E R

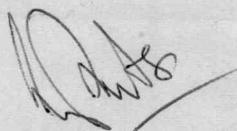
(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this O.A under section 19 of the Administrative
Tribunals Act, 1985, applicant has challenged the order
of punishment dated 07.09.1994 by which disciplinary
authority withheld two increments for period of two years
without cumulative effect. The order was maintained by the
appellate authority and appeal was dismissed on 19.12.1994.

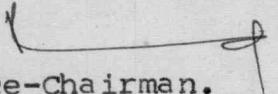
2. The allegation against the applicant was that on 26.06.1994 while he was serving as Senior Clerk and was discharging duty at the window he was paid Rs. 150/- for two tickets by the passenger for boarding Kalindi Exp. Under rules Rs. 112/- was required for two tickets and the applicant was to return Rs. 38/- to the Passenger. The applicant, however, did not return the amount of Rs. 38/-. Hence, the complaint was lodged and proceedings were initiated against the applicant.

3. Considering the facts and circumstances mentioned above, punishment awarded is justified. The charge against the applicant has been proved. We do not find any good ground for interference. The O.A has no merit and is accordingly dismissed.

4. There will be no order as to costs.



Member-A.



Vice-Chairman.

/Anand/